IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\*\*\*\*\*\*

Date of Decision: 21.3.94.

OA 120/94

HARI NARAIN BHARTI                ... APPLICANT.

       Vs.

UNION OF INDIA AND ANR.        ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).
HON'BLE MR. O.P. SHARMA,   MEMBER (A).

For the Applicant        ... SHRI D.K. SWAMY.

For the Respondents      ...        ---

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Hari Narain Bharti has filed this applicatio
u/s 19 of the Administrative Tribunals Act, 1985 (for short the
Act), seeking that the impugned order of termination of the
applicant's services in the post of Lab. Assistant be quashed as
also for a direction to the respondents to make payment of his
wages for the month of February, 1994. He has prayed for regula
isation also in the service against the vacant post of Lab. Asst
or any other equivalent post. The applicant has further prayed
for a direction to the respondents restraining them from appoin-
ting any other person in his place.

2.        We have heard the learned counsel for the applicant an
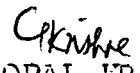have gone through the records.

3.        The learned counsel for the applicant has drawn our
attention to a notice for demand of justice dated 3.3.94 (Annexu
A-4), already given to the respondent No.2, and he states that
this notice be treated to be a representation as envisaged by
Section 20 of the  Act and instead of pressing this application o
merits he wishes that this notice/representation be decided as
per rules and instructions on the subject.

........2.

4.      We, therefore, dispose of this OA at the stage of
admission with a direction to the respondent No.2 to dispose of
the notice/representation made on behalf of the applicant vide
Annexure A-4 dated 3.3.94 through a detailed order on merits as
per rules within a period of one month from the date of receipt
of a copy of this order.  However, the applicant shall be free
to file a fresh OA, if so advised, if he is aggrieved by the
decision taken on the aforesaid notice/representation.


( O.P. SHARMA )
MEMBER (A)

( GOPAL-KRISHNA )
MEMBER (J)